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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU  
Hearing through video conferencing**

**T.A. No. 62/2016/2020  
(SWP No. 209/2011)**

This the 06<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Ashraf Mir .....Applicant

(Advocate:- None)

**Versus**

State of Jammu & Kashmir & Ors. .....Respondents

(Advocate: Mr. Amit Gupta, ld. AAG/ Mr. Rajesh Thapa, ld. DAG)

**O R D E R [O R A L]**

**(Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous dates also i.e. 14.10.2020 & 14.01.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 06.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*JNS*